SHRI BHUPESH GUPTA: What about i the other thing? Mr. Chattopadhyay....

SHRI OM MEHTA: Before Mr. Bhupesh Gupta raises it, I have already talked to both the Ministers who are concerned with the subject and they have assured me that they will try to make a statement before the House adjourns.

MR. CHAIRMAN: Next item. Mr. K. Brahmananda Reddi.

THE SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1976

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THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI): Sir, I beg to move.....

SHRI BHUPESH GUPTA (West Bengal): I move that Mr. Brahmananda Reddi be more present in the House.

SHRI K. BRAHMANANDA REDDI: Yes, I have got the greatest respect this House; I belong to this House. Sir, 1 move:

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, I do not like to make any lengthy speech just now. I would wish to answer the remarks made during the discussion at the end. I do not want to consume the time of the House. But I would just say briefly that the question of revising the lists of Scheduled Castes and Scheduled Tribes has been under the consideration of the Government for many years. In 1965, a committee popularly known as the Lokur Committee was appointed to go into the question and that Committee made its re-ly remember that because lot of remarks

were considered by the Government. Then this Bill was presented to Parliament. Then a Joint Select Committee was formed and the Joint Select Committee went into that question and submitted its report. report was examined by the Government and in the course of their consideration of the report of the Joint Select Committee there were some matters on which the Government could not see eye to eye with the recommendations of the Committee. When the matter came up for consideration in the Lok Sabha, a lot controversy was generated on a few issues and ultimately on account of the dissolution of the Lok Sabha in 1970, the Bill lapsed. Subsequently there were representations from several communities and even from several Members of Parliament. suppose, and from other responsible citizens saying that this matter should be considered again. We tried to go into the questions raised in the comprehensive report of the Joint Select Committee and thought that the matters on which there was no controversy or much divergence of opinion could be separated from the other controversial issues and we should bring a Bill and have it passed so that some considerable number of Scheduled Castes and Tribes, who are not considered just now as Scheduled Castes and Tribes, may be benefited by reservations and other concessions. Therefore, in the previous session I introduced a Bill in the Lok Sabha. As it came at the fag end of the session, several Members said that they had no time to go into the matter deeply and therefore it could better be brought up in the next session. I agreed. Now, therefore, in pursuance of that I have brought this Bill which was passed yesterday in the other House with some amendments brought by the Government. And I am now before you with the same Bill seeking your approval.

I wish to submit to you that this Bill is a non-controversial Bill in the sense that it does not seek to exclude anybody who is today getting certain benefits. Kindcommendations. Those recommendations that might be otherwise made may be avoided. This does not seek to exclude anybody. The aim of this Bill is simply this: If any community is today treated as Scheduled Caste or Scheduled Tribe in a certain area of a State, we are saving subject to some other factors and limitations, that particular community will be and should be considered as Scheduled Caste or Scheduled Tribe in the rest of the State. That is why we call it as a sort of removal of area restriction Bill. If in Karnataka or West Bengal or any other State certain community is treated as Scheduled Caste or Scheduled Tribe in three districts or four districts, then subject to certain limitations that community should be considered as such in the rest of that State also. That is all. That is the limited scope of this Bill. Therefore, this does not disqualify or disable anybody. This will only confer some benefits on about 500 to 600 million people in India and mostly from Maharashtra, Andhra Pradesh, Gujarat, Karnataka and Madhya Pradesh broadly speaking.

Therefore, this is not a Bill for including certain communities or excluding certain communities except to the very limited extent as has been mentioned. Therefore, if the honourable Members are likely to plead the case of any community which may deserve consideration, but which is not here since the scope of the Bill is restricted, those remarks may not be relevant. Therefore, I am trying to point on to the House the very limited scope of the Bill, the non-controversial nature of the Bill and the purpose of the Bill which is to confer a benefit on a considerable section of the people without disqualifying anybody who would be now getting that benefit.

The question was proposed.

श्री भोला प्रसाद (विहार): सभापित महोदय, मैं इस बिल का समर्थन करने हुए यह चाहना हं कि कुछ अनुसूचित जाति या अनुसूचित जत-जातियों के नाम सूची में छूट गये हैं, उनको अभी भी इसमें जोड़ने का प्रयास करना चाहिए और उसको जोड़ा जाना चाहिए। सिसाल के लिये बिहार में थारू जाति जो कि एक जन-जाति है और जिसकी आवादी। लाख 75 हजार है। यह थारू जाति

उड़ीसा श्रौर यू० पी० में भी है, लेकिन जनजातियों की मूची में थारू जाति का नाम दर्जे
नहीं है श्रौर यह तब जब कि इसके लिये विहार
का जो बेकवर्ड क्लाम कमीशन है वह भी मेंल्ट्रल
गवर्नमेन्ट के पास होम मिनिस्ट्री के पास पहले ही
सिफारिश कर चुका है। इसके बाद भी पना नहीं
क्यों विहार की इस थारू जन-जाति जिसकी श्राबादी
वहां 1 लाख 75 हजार है को इस सूची में नहीं
जोड़ा गया श्रौर उसको श्रभी तक श्रलग रखा गया।
मेरी यह मांग है कि श्रभी भी उनको इस सूची में
जोड़ लिया जाय।

सभापति महोदय, इस बान को कहते हुए मैं एक दो सवाल अनुसूचित जन-जाति और अनस्चित जातियों के बारे में करना चाहता हूं। संविधान में श्रीर जनप्रतिनिधित्व कानुन में जो उनके लिये विशेष सुरक्षा की व्यवस्था की गयी है, नेकिन उस पर ठीक ढंग से ग्रमल नहीं हो पाना है, इसकी श्रोर में ध्यान दिलाना चाहूंगा । सबसे पहले मै यह कहना चाहना हू कि सविधान ग्रौर जन प्रतिनिधित्व कान्न के जरिये जो चुनाव क्षेत्र बनाये जाते है उसमें ग्रनुसूचित जाति ग्रौर ग्रनु-सूचित जन-जातियों के अलग क्षेत्र मकर्रर किये गये है। यह जरूरी भी है क्योंकि ग्रमी भी ग्राजादी के 30 साल बीत जाने पर भी ग्रन्युचित जन-जःतियो ग्रौर ग्रनुसूचित जातियों की स्थिति ऐसी है कि वे ग्रभी भो समाज में पिछड़े हए हैं। ग्रगर उनके लिये ग्रलग सुरक्षित क्षेत्र न बनाये जायं तो सही मायनो में अ।बादी के हिसाब से उनको स्रभी भी प्रदिनिधित्व नहीं मिल मकता । यद्यपि 22 प्रतिशत उनकी स्राबादी है, पूरे देश में परन्तु पालियामेन्ट या विधान समाम्रो में उनका उचित प्रतिनिधित्व नहीं हो सका ग्रभी भी वास्त्विक स्थिति यही है और इसीलिए ऋलग क्षेत्र बनाये जाने का प्रावधान सविधान में किया गया है ग्रौर कानुन में भी इसकी व्यवस्था की गयी है। लेकिन इसके क्षेत्रों की बनावट के सिलसिले में यह देखा जाता है श्रौर जैसा कि पिछने वर्ष जो डेलिमिटेशन किया गया, निर्वाचन क्षेत्रों का, उसको रिवाइज्ड किया गया । मिसाल के लिये खुद मैं बिहार के मंगेर जिले से ग्राता हूं । वहां मुंगेर जिने में जो हरिजन सुरक्षित पार्लियामेन्टरी क्षेत्र था, जो कि सन् 1950 से ही चला स्ना रहा था, उसको उड़ा दिया [श्री भोला प्रसाद]

गया । और इसलिए कि कछ।नेहित स्वार्थ के जो मामंतवादी विचारधारा के नेता हैं उन्होंने इसके लिए काफी कोणिश की कि यह हरिजन क्षेत्र नहीं रहे । इस ग्राधार पर 1957 में लगातार भ्रा रहे उस पालियामेन्टरी हरिजन क्षेत्र में जिसका नाम पहले जमई क्षेत्र था. ग्रब उसका नाम बदल दिया गया है वेबमराय क्षेत्र, हालांकि उस क्षेत्र में 4 विधान सभा क्षेत्र मगेर जिले के है जो कि लखीसराय और जमई मंडल के तहत हैं. वे ग्रभी भी उस क्षेत्र में है ग्रौर उम पालियामेंटरी क्षेत्र में 2 विधान सभा हरिजन क्षेत्र ग्रभी भी है जो कि 1952 में थे, 1962 में थे, बाद में भी बरावर रहे. वे अभी भी हरिजन क्षेत्र है. ग्रीर जव पिछले साल फिर से रेव्हय किया गया उसमे हरिजन पालियामेटरी क्षेत्र को उड़ा दिया गया । मगेर जिले में अब एक भी हरिजन पार्लियामेंटरी क्षेत्र नहीं है स्रौर ऐसा इसलिए किया गया क्योंकि हम यह सूनते है कि खाम तौर से कुछ निहित स्वार्थ के ऐसे लोग है जो कि हरिजनों का प्रति-निधित्व नहीं चाहते हैं, उन लोगों की कोशिश में ग्रीर खास तौर से सगठन काग्रेस ग्रीर दूसरी प्रतित्रियावादी पार्टियों के नेतास्रों की बड़ी कोशिश के बाद वह मगेर जिला मे जो हरिजन पार्लियामेंटरी क्षेत्र, जमई क्षेत्र था उसको खत्म कर दिया गया।

तीयरी बात जो रिजर्वेशन के मिलमिले मे उठान, चाहता ह वह यह कि हरिजन, ग्रनसचित जाति और अनुमूचित जन जातियों के लिए जो नौकरियों में सुरक्षित कोटा की व्यवस्था की गई है उस पर भी अमल नही होता है। खद सरकार के किन्ही विभागों में चाहे वह डिफेन्स हो ग्रौर दूसरे महकमे हो या जो सरकार के अन्य राजकीय क्षेत्र है, उद्योग है, या फिर निजी क्षेत्र है, जहा जहां भी हरिजनों और अनमुचित जन जातियों के लिए नोकरियों की व्यवस्था करने के बारे मे कोटा निर्धारित है, लेकिन उस कोटे के मताबिक उनको वहा पर नहीं लिया जाता है ग्रीर खद इसमें जो यह रिपोर्ट है--कमेटी स्रान् द वेलफोयर म्राफ शेडमल्ड कास्टम एण्ड शेडयल्ड टाइब्स. 41वीं रिपोर्ट--रिजर्वेशन फार शेडयल्ड कास्टस एण्ड शेड्युल्ड ट्राइब्स इन मर्विसेज के सबंध मे, उसमे जो ध्वनित किया गया है मै उसकी स्रोर सरकार का ध्यान दिलाना चाहता ह । उस रिपोर्ट के पेज 26 में जो पैरा 1 33 है उसमें कमेटी ने यह विचार व्यक्त किया है

"I.33. The Committee regret to note that the percentages of recruitment of Scheduled Castes and Scheduled Tribes in the Navy and Air Force are negligible and the position in regard to the recruitment of Scheduled Castes and Scheduled Tribes in the Officers' rank in all the Branches of the Defence Services is most unsatisfactory. The Committee have taken note of the executive instructions issued by the Ministry of Defence to all Recruiting Centres for preferential treatment to be given to Scheduled Castes and Scheduled Tribes in the recruitment The Committee, of Defence services. however, feel that the percentages of recruitment of Scheduled Castes and Scheduled Tribes in the Defence services are indicative of the fact that the present methodology of recruitment followed by the Ministry of Defence has served little purpose and has not yielded the desired results. The Committee are convinced that unless reservations for Castes and Scheduled Tribes are introduced in the Defence services; no perceptiable improvement in the representation of Scheduled Castes and Scheduled Tribes in those services can be expected. Moreever, when the Constitution provides for reservations for Scheduled Castes and Scheduled Tribes in the making of appointment to services and posts in connection with the affairs of the Union or of a State; there is no reason why the Defence services should be excluded form the purview of those reservations . . ."

"The Committee, therefore, recommend that reservations for Scheduled Castes and Scheduled Tribes should be introduced in the Defence Services forthwith. The Committee feel that it was really unfortunate that the Defence Services were so far excluded from the purview of reservations for Scheduled Castes and Scheduled Tribes contrary to the letter and spirit of the Constitution."

इसी तरह में इसरे विभागों में भी है। मै एक-दो का जिक्र करना चाहता हूं। Again, Sir, at page 29, para 1.44 it is said:

"The Committee also recommend that a law should be made whereby the reservation orders in favour of Scheduled Castes and Scheduled Tribes would come into force in the public sector undertakings automatically from the date of establishment of a public sector undertaking or the date of issue of such an order by the Department of Personnel and Administrative Reforms, whichever is later."

इसी सिलमिले में . .

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SHRI K. K. MADHAVAN (Kerala): Sir, may I know whether this is relevant to the Bill which is exclusively meant for classification of Scheduled Castes and Scheduled Tribes?

SHRI N. H. KUMBHARE (Maharashtra): This is about welfare of Scheduled Castes and Scheduled Tribes. So, he can say it.

SHRI BHOLA PRASAD: Sir, at page 39, it is said and I again quote:

"1.55. The Committee note that reservations in favour of Scheduled Castes and Scheduled Tribes have since been provided in respect appointments Class II posts and to the lowest grade of Class I posts is Scientific and Technical services meant for research. However, as pointed out by the Committee in their Twentyfifth Report (Fifth Lok Sabha), the Committee are of the opinion that time has come when the qualified Scheduled Caste and Scheduled Tribe should not be deprived of candidates their due right of reservation in services on the plea of "Scientific and Technical posts." The Committee would, therefore, like the Government to examine their policy or predilection of reservation certain posts from the reservation orders on the plea of "Scientific and Technical posts". In all Scientific or Technical posts. including all those in Class I, there should be reservation for Scheduled Cas-! tes and Scheduled Tribes in Services.

The Committee are in principle opposed to any category of posts being exempted from the purview of reservations. The Committee, therefore, recommend that all exemptions from the rule of reservations for Scheduled Castes and Scheduled Tribes should be done away with."

MR. CHAIRMAN: The hon. Member may take another appropriate opportunity to explain all these things to the Government and to the House.

श्री भोला प्रसाद : सभापात महोदय, मैंन उद्धरण इमिलए दिया कि रिजर्बेणन के सम्बन्ध में जो भी प्रावधान सिवधान में श्रीर कानून में है अनुसूचित श्रीर जनजातिथों के लिए उस पर श्रमल नहीं हों रहा । इमिलए इस पर ध्यान दिलाना जरूरी था । मैं उम्मीद करता है कि सरकार इसके बारे में उचित तरीके से ध्यान देगी श्रीर यह जो उपेक्षा की जा रही है जिमसे द्रिजन श्रीर श्रमुर्चित जातियों को जो प्रतिनिधित्व मिलना चाहिए, जो काम मिनना चाहिए, चाहे वह सरकारी विभागों में हों या दूसरी जगहों में, वह नहीं मिल रहा है, वह भविष्य में नहीं होंगों।

SHRI V. B RAJU (Andhra Pradesh): Sir, I do not want to make any speech. I would like to have a clarification from the hon. Minister. About the First Schedule, Part I, page 18-I am referring to the State of Andhia Pradesh-under item No. 29, it is mentioned "Sugalis, Lambadis". Sir, there is another called 'Banjara'. That is a more popular word. Sir, as you are well aware, before Andhra Pradesh was constituted, it had two parts actually-the coastal area of Andhra and the Telangana area of Hyderabad. In the Telangana area of Hyderabad, they are styled as Banjaras and they have been actually struggling for inclusion, and I do not know exactly their fate, and we do not know whether the Ministry has taken care of them. We do not have the earlier list before us. It will be good of the hon. Minister if he includes them so that these poor people may not go by default.

PROF. N. M. KAMBLE (Maharashtra): Mr. Chairman, Sir, I rise to support the

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[Shri V. B. Raju]

(Amendment) Bill, 1976. The hon. Home ed. Minister has stated that the Bill, is a noncontroversial one and has been brought forward for a very limited purpose and the limited purpose as he defines is just removal of certain area restrictions. While stating that this Bill is a non-controversial one, he also gave the history of the Bill. He said that the Bill was brought forward in consequence of the Lokur Committee's Report and only after that Report the Bill was introduced. A Joint Select Committee was also formed and the Report of that Joint Select Committee of two House is also with the Government. But he made a remark that the suggestions made by that Committee were such-I do not know what sort of suggesthere-that the Government tions were could not see eye to eye with the recommendations made by the Committee. That shows that the suggestions might have been controversial or very controversial.

Then, unfortunately, because of the dissolution of the Parliament in 1970, the Bill lapsed and in the last session again a was introduced and the hon. fresh Bill Home Minister stated that at the time of the introduction of that Bill a lot of heat was generated and the Members that they should have some time to examine the Bill in detail.

SHRI K. BRAHMANANDA REDDI: This very Bill without any amendment that was passed yesterday by the Lok Sabha was introduced in the last session. The Bill that was introduced in 1967 was different.

PROF. N. M KAMBLE: That lapsed. But the history of the Bill in general is like this. In the last session the time of the introduction, as he stated, a lot of heat was created. Now, if that was so, what was the necessity of bringing forward this controversial Bill? Is it just to type of satisfy some such Members who want that this Bill should be passed in any form as early as possible? As a matter of fact, Sir, if the Bill that was introduced last time was to be taken into consideration, along with the suggestions of the Members

expectations of the Scheduled Castes and the Scheduled Castes and the Scheduled Tribes | Scheduled Tribes would have been fulfill-But, my submission is that this Bill which is brought forward now completely falls short of the expectations and the aspirations of the Scheduled Castes and the Scheduled Tribes.

> Now, this Bill has been brought forward in exercise of the powers conferred by article 341 and article 342 of the Constitution. As a matter of fact, Sir, the Order came in 1950 after the framing of the Constitution. In that Order, Sir, if one just takes a look at it, it is stated therein that: In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governors and Raipramukhs of the States concerned, is pleased to make the following order, namely so and so.

Sir, this 1950 order, according to me, was not basically in keeping with Article 341 of the Constitution because article 341 & 342 define the Scheduled Castes and the Scheduled Tribes which are to be brought under Schedules 1 and 2- respectively Article 341 says:

"The President may with respect to any State (or Union Territory), and where it is a State . . . after consultation with the Governor thereof, by public notification, specify the castes, races or tribes or parts of or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes in relation to that State....".

Now, these words "tribes or the races or the groups within the castes" are very important, because in this article 341 there is no mention, whatsoever, of any religion. But, unfortunately, in the order of 1950, the clause 3 says:

"Notwithstanding anything contained in paragraph 2, no person who professes a religion different from Hindu or the Sikh religion shall be deemed to be a member of the Scheduled Castes."

This was an addition to the direction for and the Committee, the aspirations and the specifying inclusion of the Schedule Castes over and above the one already given. In article 341, there is no mention of the religion. However, even if we take this amended order there is nowhere, in the constitution as a matter of fact, the definition of Hindu given. However, article 25 of the constitution does give an explanation to this particular word "Hindu" and it says:

"Explanation II. In sub-clause (b) of clause (2) the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jama or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

So, if at all they had to make any changes, according to article 25, Explanation II, this order of 1950 ought to have included reference to persons professing Jain, Sikh and the Buddhists but I do not know for Budhists are what reason the Jains and excluded. Therefore, I feel that the order of 1950, of which these amendments are the offshoots, is contrary to article 341 and also article 25. That is my first submission, And if this is so, then I think that the present Bill is not in order. That is my humble submission and, therefore, would request the hon. Home Minister to refer back this Bill to the Lok Sabha and bring a comprehensive which would satisfy the aspirations and expectations of the Scheduled Castes and the Scheduled Tribes. Not only that, Sir, the purpose for which articles 341 and 342 give authority to or confer power on the President is thereby defeated. Sir, I shall come to this particular section of the Buddhists converted from scheduled castes because I am much cancerned with it. Yes, I am a Buddhist myself.

There is another thing, Sir, which the hon. Home Minister said yesterday in Lok Sabha that the Members should not think of only poverty and try to include the castes and the communities because it is not a real test as far as the castes are concerned, and the real test was untouchabilty. If that is so, I would urge upon the Home Minister to see whether the Buddhist converts, especially from Maharashtra, suffer

or do not suffer from this stigma or untouchability even after conversion apart from their economic or the political If that be so, I would certainly upon the hon. Minister to include this particular group of castes, which is mentioned in article 341, in this particular Order. In the State of Maharashtra and in some other like Madhya States Pradesh, Gujarat, Andhra Pradesh, Tamil Nadu, Uttar Pradesh, Punjab and so on, many people have converted themselves to Buddhists. In Maharashtra itself, according to the 1951 Census, their number was only 1,80,823 against the total population 36,10,00,000 odd. The percentage was as meagre as .05. If you take the 1971 Census, the Buddhist population in India was 38,12,000 and odd. Maharashtra itself accounted for 32.64,000 and odd. The other States accounted for the rest of the Buddhist population in India, such a big slice of the population has been suffering for the last 20 years. They have no political facilities and there are no measures for their economic upliftment. Leave their social status because the social status is rather based on the religious consideration. We talk of secularism. But here in India everything that is done, is done against the background of religion, be it elections or be it anything else. I would not like to take the time of the House by quoting so many things pertaining to religious discriminations on caste tests, vis-avis the scheduled castes and the scheduled tribes and the Buddhists. But I would like to mention one thing here, namely, untouchability. I think the hon. Home Minister is quite aware of the instances where even after conversion, the Buddhists, who were formerly scheduled castes, are treated worst than the scheduled castes. I am ashamed to mention here the atrocites committed on these people like raping, their women folk making them naked and taking them in a procession in the streets, polluting their drinking water wells by throwing dead corpses of animals and so on. So many types of atrocities are there. These things are still going on. They are treated worse than the untouchables and

Prof. N. M. Kamblel if untouchability is the only criterion, then why don't the Government come forward with a comprehensive Bill so that such of the scheduled castes and the scheduled tribes who have been deprived of these concessions for a long time, as well as the Budhists-converts in Maharashtra and other States who are also suffering from these disabilities could be included in this Order.

Sir, as I said earlier, this Bill, according to me, is not in order because the Order of 1950 itself is violative of articles 341 and 25 of the constitution. When we went to the higher authorities in the Government including the hon. Home Minister, the Chairman of the Committee on Constitutional Amendments, hon, Shri Swaran Singh and others, we were given some hopes and they said 'We do agree with what you say'. Many of our leaders and many of our delegations met these authorities. Many of our memoranda are with them. They do agree and say that this should be done. But I do not know what prevents them from doing this. As a matter of fact. Sir this particular Bill relates to policy matters. But in such matters, the hon. Home Minister or the other Ministers are not taking the responsibility on them and they are consulting the bureaucrats.

Sir. As you are aware, the bureaucrats are dead against these Scheduled Castes and Scheduled Tribes. I am saving this with my own experience moreover there are so many reports of the Commissioner of the Scheduled Castes and Scheduled Tribes, also there are so many reports of the Parliamentary Committee on the Welfare of the Scheduled Castes and Schedul-Tribes. If we now clamour today for a secular State and a committed judiciary, the time has come to say that we also need a committed bureaucracy, committed triction in respect of the Scheduled Castes to the provisions of the Constitution, particularly the provisions meant for the Scheduled Tribes and Scheduled Castes, the weaker sections of the people. Sir, our beloved Prime Minister on many occasions has made it clear that the 20-point pro-

plans of the Government are meant for the weaker sections of the society. But unfortunately, in the matter of policy decisions taken by the Government, in the matter of all welfare schemes, they remain on paper only because the bureaucracy in this country does not allow these things to be done. I would, therefore, request the hon. Minister that instead of bringing such a non-controversial Bill and getting it pasthe fag sed hurriedly and that too at end of the Session on the last day he should bring forward a comprehensive Bill. Looking to the heat created-about which he himself has said and looking to the sentiments of the various Members in the Joint Select Committee and the repre-Scheduled Castes and sentatives of the Scheduled Tribes who have expressed their views in the other House, he should definitely bring forward a comprehensive Bill which would, as a matter of fact, stand up and satisfy the aspirations and expectations of these weaker sections of the people.

With these words, I conclude.

MR. CHAIRMAN: Yes, Mr. Deorao Patil. Try to be brief because a number of Members are to participate.

SHRI DEORAO PATIL (Maharashtra): Sir. 1 welcome and whole-heartedly support the Bill. Under the existing orders relating to the Scheduled Castes and Scheduled Tribes, some communities have been specified as Scheduled Tribes only in certain areas of the State concerned and not in respect of the whole State. This has been causing difficulties to the members of those communities in the areas where they have not been so specified. The present Bill only seeks to remove this area restriction. Sir, before going to speak on the Bill, the object of which is to remove the area resand Scheduled Tribes, I must congratulate the Prime Minister, Shrimati Indira Gandhi There is no doubt that because of the keen interest for the down-trodden, Scheduled Castes and Scheduled Tribes Order (Amendment) Bill, 1967, which lapsgramme and various different policies and ed in December 1970 had been reintroduce21

Lok Satha in the last Session.

We cannot forget the personal interest the Prime Minister has taken in getting this Bill passed during tre current Session itself. The main hurdle of area restricton which the huge has been removed for affected tribal population of the country will surely bless the Government and our benign, benevolent and dynamic leadership. She has fulfilled the assurances given to our delegation in the month of November 1963 by her late father Shri Jawaharlal Nehru. The Maharashtra Pradesh Adivasi Seva Mandal Warlikar delegation headed Pandit Jawaharlal by me met the late Nehru on 26th November. 1963. requested and demanded remove to the area restriction in Vidarbha region of the Maharashtra State.

Shri Jawaharlal Nehru had addressed me a letter dated 26-11-1963 stating in it that he was happy to see me and all the members of the delegation and that there were anomalies, as pointed out in the memorandum, in the list of the Scheduled Castes and Scheduled Tribes and that he had directed the Ministry concerned to look into the matter and to remove these anomalies.

The Adivasi population of the unrecognised Scheduled Tribes, of non-Scheduled and non-specified areas in the Vidarbha region of Maharashtra state, numbering about 14 lakhs, and in other States numbering about more than 50 lakhs, was affected and they were suffering for no fault of theirs but because of the prevailing condition of residence stipulation. Sir, in my earlier speeches also I had stated that there was discrimination between father and son, discrimination between brother and sister, discrimination between two brothers - one brother living in the Scheduled area being treated as a Scheduled Tribe and the other brother living in a non-Scheduled area being treated as other backward class. Therefore, this question of removal of area restriction in the State has been approved;

ed, only to remove the area restriction, in problem appears to have been stalled under the pretext that a Bill will have to be brought before Parliament and since those days. Government were repeatedly assuring on the floor of the House, about bringing a Bill to this effect. Shrimati Indira Gandhi after becoming the Prime Minister, decided to remove the area restriction, and the Bill to that effect was introduced in Lok Sabha on 12th August, 1967. In the third session of Lok Sabha, a memorandum signed by more than one hundred Members of Parliament, seeking the passage of the Bill was submitted to the Government, but as per decision of the Government the Bill was referred to a Joint Committee of both the Houses on 26th March, 1968.

Scheduled Tribes Orders

(Amdt.) Bill, 1976

The Report of the Joint Committee was presented to Parliament on 17th November. 1969 and the Joint Committee's main recommendation was that the present area restriction should be removed. The Bill as reported by the Joint Committee was taken up for consideration by the Lok Sabha on 23rd November, 1970 but consideration of the Bill was held over. Lok Sabha was dissolved in December, 1970 and hence this Bill was lapsed. Again from the year 1974, the problems of the Scheduled Tribes had been vehemently voiced, both inside and outside Parliament. A new Bill was prepared by the Government but this new Bill was pending introduction in the Lok Sabha.

Sir, in the history of tribal development it was a unique occasion when the Prime Minister, Shrimati Indira Gandhi had set her programme at Khandabara village in Maharashtra solely for a tribal function on 15th May. 1976. Among other things, the attention of the Prime Minister was called for urgent action for the tribal welfare, regarding removal of area restriction which has put the tribals to a great hardship-and a request was made to introduce the Bill which was pending introduction in the Lok Sabha. In this regard, a letter dated 13th May, 1976 was submitted to the Prime Minister by me. On the Prime then by the State Governments as well Minister's instructions, a Bill was introas by the Central Government. Since the duced in the Lok Sabha in the last session, days of the late Panditji and Shastriji, this on 21st May, 1976. Today is the golden

[Shri Deorao Patil] day for the tribals as area restriction will be removed by this Bill and the tribals living outside the Scheduled areas will be treated as Scheduled Tribes in all the States of the Indian Union.

From the history of the Bill it is clear that the question of removal of area restriction has been under consideration from 26th November, 1963, that is, for about thirteen years. As a result of this Bill, the unrecognised Scheduled Tribe population will be treated as Scheduled Tribes, and hence there will be an increase in the total population Scheduled Tribes. ernment have made a provision in the Bill to re-estimate the population of Scheduled Castes and Scheduled Tribes on the basis of the new lists, and to re-allocate the reserved constituencies. Therefore, it was very necessary to pass this Bill during the current session of Parliament itself.

Sir, I was keenly interested in this issue since 1963 and I did not lose any opportunity in raising my humble voice in the cause of this down-trodden community. Therefore today I get the entire satisfaction of fulfilment of the desired object for which I tried untiringly and ceaselessly for more than 12 years. Let it go on recordmy heart-felt congratulations are due to the Prime Minister, Shrimati Indira Gandhi, the Home Minister and also the Members of Parliament for supporting this important measure. I also congratulate the Adivasi leaders and workers who took a keen interest in this important matter.

Sir, regarding the inclusion of some of the communities in the list, the Committee recommended some of the communities to be included in the lists of Scheduled Castes and Scheduled Tribes. Regarding the Denotified Tribes, the Committee received more than 270 memoranda and representations regarding the inclusion of the scheduled Castes and the Scheduled Tribes. Most of them were from the relatively advanced communities and most of them are from de-notified and nomadic communities. The de-notified and nomadic communities are scattered all over the country and their welfare work has not so far more problems. All that we want is that

been done. The Committee recommended that they should be treated on a par with the Scheduled Castes and Scheduled Tribes in the matter of social, educational and economic uplift. The Committee have also recommended the fresh inclusion of some communities in the list of Scheduled Tribes. They recommended 72 new sub-castes and 141 new Scheduled Sub-tribes for inclusion in the list. Therefore, I request the Home Minister that this question should be reconsidered and a comprehensive Bill should be brought forward.

Sir, I welcome the Bill and congratulate the Home Minister in this regard.

SHRI N. H. KUMBHARE: Sir, the hon. Minister in his brief speech referred to the object of the Bill and we are told that the Bill has a very limited purpose it is only seeking to remove what is called the area restriction. In other words, if a Scheduled Caste or a Scheduled Tribe is so relation to a particular area, now, with this amendment provision, he will be regarded as Scheduled Caste or Scheduled Tribe in other area. So far as the object of the Bill is concerned, I think there will be no controversy; and we all welcome the Bill. But I must say that

12 Noon major objective of bringing Bill has not been accomplished in the real sense. If a Scheduled Caste person resides in one State and then for some reasons or others, he migrates to some other State, why should he not be regarded as a Scheduled Caste? In the brief speech the hon. Minister has made a very touching reference to the recommendations of the Joint Select Commttee. There was a Joint Select Committee after the Lokur Committee or Commission had given its recommendations. The Select Committee was there to examine the entire question. All that we wanted was that there should be an integrated approach. In other words, the problems that arise out of exclusion or inclusion should be resolved. Why should there be a piecemeal approach? You resolve one problem and allow the other problems to remain, thereby creating

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you should have an integrated approach knows how much unrest is there he hould to examine the entire thing and to try to find out how best we can resolve the problems that crop up. So what I was submitting was that the Joint Select Committee had considered this aspect and they had made recommendations to the effect that if a person belonging to the Scheduled Castes or Tribes migrates to some other State, he should continue to be treated as tes Scheduled Tribes is concerned, the Gobelonging to the Scheduled Castes of Tribes. Here. Sir, the word "migrate" is very important. It is but natural that a person may not remain in his State for his vocation, for his employment or for some other purpose. He may be bound to go to some other State. The word "Migration" has a specific meaning in the sense that when he leaves that State, he ceases to be a citizen of that State, and he becomes a citizen of another State. Now, the very simple question is that simply because he goes beyond the area of a particular State, he ceases to belong to the Scheduled Castes This was a serious anomaly or Tribes. and it created a serious hardship. Therefore, it was demanded that you should remove the area restriction on an all-India Sir, here I would like to make a submission that some confusion is sought to be created by saying that, well; it would mean an all-India list. No, it will not be an all-India list. The simple proposal was that when they migrated to some other State, then in that State also they should be regarded as Scheduled Castes or Scheduled Tribes as the case may be. this point, the Joint Committee's Report was unanimous and secondly, the Minister in charge was also a party to that decision. Then what was the reason for the Government not to adopt it? Now the hon. Minister says that there has been a con-But the hon. Minister has not said on which issue the controversy was there. I would like to make it clear that there was no controversy so far as this matter was concerned. There was no controversy at all. On the contrary, the entire recommendation was unanimous, and the Government was party to it. Therefore. when the Members are so much agitated

tell us why they want to have a piecemeal approach and why they do not want to resolve the problem in toto. 1 would like to know from the hon. Minister what was the consideration which weighed with the Government in not accepting this suggestion. Otherwise the impression would be that so far as the problem of the Scheduled Casvernment does not want to deal with the problem with an open mind, and it has got some sort of reservation: "Oh, if it is done. it will inflate their population. Now 211 they are per cent; may become 30 per cent." enlightened officer told me that they will become 55 per cent. This sort of nonsense is going on outside. There are elements which are working against us. So, what I want to say is that at least the Government should accept what was thought to be just and proper. It is just and proper and simply because a person goes to another State, he does not become advanced. He still suffers from social disabilities. He still suffers from abject poverty.

Even then he is not regarded as Scheduled Caste and he is deprived of all the benefits. Therefore, my submission is that the hon. Minister should at least take note of this and give the reasons as to why the Government has not accepted this unanimous recommendation to which they were also a party.

Besides this, the report of the Joint Select Committee has also made a recommendation in respect of two other important matters. They also do not find place in the present Bill. I may just invite the attention of the hor. Minister to the fact that when this Bill was introduced in 1969, there was one provision which related to refugees These refugees who from East Pakistan. came from East Pakistan were certainly to be regarded as Scheduled Castes in West Bengal. That means, if they were Scheduled Castes, they would be regarded as such and if they were Scheduled Tribes, they would be treated as such. At that time you wanted to confer these benefits over this issue and when the hon. Minister on these people. But today where is that

[Shri Deorao Patil] provision in this Bill? I would like the hon. Minister to explain in the course of his reply why that provision did not find a place in the present Bill. Was there any controversy over this? There was no controversy and I know on which issue there was controversy. The controversy was over the issue of conferring these benefits converts. If a Scheduled Tribe becomes a Christian or if he becomes a Muslim, the argument was that by conversion he loses what is called his tribal character and when he loses his tribal character he should not be regarded as a Scheduled Tribe. That was one point of view. The Joint Select Committee was in favour of excluding such people. The hon. Minister in charge at that time thought that it would be difficult for him to accept it. And it was not accepted. I could understand this. Therefore, the so-called controversy was restricted only to that point and not to other points. But in the name of controversy, the entire beneficial provisions have been taken away and therefore the Scheduled Castes and Scheduled Tribes are very much perturbed. They have an impression that some element is working against their interests. This impresion is bounded when their interests ignored in this manner.

Then, Sir, I would like to refer to the question of Scheduled Castes who have converted to Buddhism. My friend Prof. Kamble has very aptly dealt with this problem. In the first place we will have to examine and find out whether any legislation or any administrative act has violated the concept of our declared policy of secularism. More so when we are going to amend our Constitution by incorporating the word "secularism" in the Preamble. We are now going to say that India stands for secularism. Very good. We stand for secularism. But this should not be just ornamental. We have to display that we are secular. Therefore, I say it will have to be seen and examined very carefully whether every action of ours is within the purview of the concept of secularism. No discrimination should be made in the name of religion. Therefore, my submission is for bringing the Scheduled Castes under the

this: When you say that a Scheduled Caste person, for purposes of special treatment and privileges and rights, should belong to a particular religion, does it mean that you are treating all the religions on an equal footing? No. It does mean that there is discrimination in the name of religion. In the year 1950, you said that the Hindus alone would be the Scheduled Caste people. In other words, if a particular group or community satisfied the test or the criteria-as has been pointed out by the honourable Minister, the criteria should be educational backwardness. backwardness and social backwardnessthey are still not considered to be a Scheduled Caste if they were not Hindus. If a person satisfied the criteria, he should be identified and earmarked for special treatment. Why should his religion come in? Why do you want to stick to a particular religion? If a Hindu or if a Sikh or if a Buddhist satisfies the criteria laid down, then he should be allowed to have that benefit. Now, you want to restrict it. It means that you want to favour one religion only. Is it secularism? Is it secularism when you favour one religion in particular? This was in 1950 and then, after six years or so, you provided for the Sikhs also. I have no objection to that. I know that there are thousands of Scheduled Caste persons who have embraced Sikhism. By embracing Sikhism, conditions have not improved at all. There are still Sikhs who do the work of scavenging. They do the work of cleaning and they are still regarded as untouchables. Therefore, the Government showed some wisdom and included another religion, that is, Sikhism, but that is not enough. is for the Government to examine this aspect and see that, irrespective of the religion, anyone who satisfies the test is treated as a Scheduled Caste person and. Sir, here is the problem of forty lakhs of Buddhists in this country who were Scheduled Caste people once and who have become Buddhists now. Sir, the other day, I was in the Lok Sabha and the honourable Minister was saying: "Well, we cannot extend this benefit and we cannot provide

list of Scheduled Castes because of paragraph 3, which restricts the inclusion of the Sikhs and Buddhists." This is our grievance. By having this paragraph, that is, paragraph 3, you have done an act which is violative of your ideal and concept of secularism and I can say without fear of being contradicted that if it is examined legally and judicially, it will not stand the test of secularism. Such an act would not stand the test of secularism and it will be quashed as something not secular and as something unconstitutional. This is what we would like the Government to And, Sir, this is not the first examine. time when this matter has been brought to the notice of the Government. not for the first time. If the hongurable Minister sees the files, he will find that hundreds and thousands of representations have come to his Ministry saying that this is an act of grave injustice which has been done to them and asking Government to do something to remove it. The Government must have received several thousands of representations and would have received deputations and would have seen many morchas led by these people also. There is a demand for this and yet the Government is not prepared to consider this question at all.

Sir, this is one aspect of the matter and I want to come to the other aspect. The Government of Maharashtra realised that notwithstanding our conversion we still suffer from social disabilities and abject poverty and, therefore, they have given us some benefit and the State Government has said that we are entitled to get all the concessions, facilities and benefits which are available to the other Scheduled Caste peo-Moseover, Sir, the Government of India also has extended to us the benefit of Central Government scholarships. When the Government has given us this scholarship facility and when it is given to the Buddhist-convert from Scheduled Caste students, by implication it suggests that the Government is also of the opinion that notwithstanding our conversion we have not been able to make any improvement so far as the educational and social spheres are concerned.

If this is the position, I would like to know from the hon. Minister as to what was the problem in not including them in the list of Scheduled Castes.

Sir, I would not like to take much of your time. The hon. Minister has given us an assurance that it would be possible for them to consider this in terms of an exhaustive Bill. If this is so, it will be in the interest of serving the cause of our Constitution. Otherwise, it will be a black spot; it will be a black Act. Why should Government put restrictions in the name of religion? This is fundamental. And in that light, Sir, I am very hopeful about this.

Sir, as Prof. Kamble has rightly pointed out, we met the Prime Minister. She is very sympathetic. She also feels that in the name of religion discrimination should not be there. And, therefore, our only hope is the Prime Minister. We still feel confident that the Prime Minister will remove this injustice that is being perpetrated.

[The Vice-Chairman (Shri Lokanath Misra) in the Chair.]

श्रो बापरावजी मारतरावजी देशमुख (महाराष्ट्र) उपसभाध्यक्ष, महोदय, शेडयल्ड काम्ट्स ग्रौर शेड्यल्ड टाइब्ज पर से रिस्टिक्गन हटाने के बारे में जो बिल ग्राया है उसका मैं ममर्यन करने के लिये खडा हम्रा ह । उपमभाध्यक्ष महादय बहुत वर्षी से यह रिस्टिक्शन था और गवर्नभेंट की तरफ से मभी कंमेशम शेड्यूल्ड कास्ट्म ग्रीर शेड्यूल्ड टाइब्ज को मितने थे लेकिन एरिया भी पाहर के लागों पर रिस्ट्रिक्शन होने से ए.रिया के बाहर के लोगो को उनका लाभ नहीं मिलता था । बहुत वर्षों से उनकी यह डिमाड थी कि एरिया में जो लोग रहते हैं उन्हीं को लाभ मिलना है ग्रौर बाकी के लोगो को लाभ नहीं मिलता, इमलिये बाको के लोगों को भी लाभ मिलना चाहिये। स्राज जो यह बिल ग्राया है इसके लिये मै माननीय ब्रह्मानन्द रेड्डी होम मिनिस्टर साहेब को धन्यवाद देना चाहता हूं क्योंकि इससे उन सभी लोगो को, जो शेडयल्ड कास्ट श्रौर शेडयल्ड ट्राइब की जमात में

[श्री बापरावजी मारुतरावजी दणमुख] भ्राते है, उनको लाभ मिलने वाला है। मै महाराष्ट्र की बात कहना चाहता हं कि इस बिल के ग्राने से जहां-जहां शेड्यूल्ट ट्राइब एरिया है वहा तो वे लोग महूलियत लेगे ही, माथ ही उम एरिया के बाहर के लोग भी महलियत ले सकेंगे। मैं यह कहना चाहना हूं कि इस सहिनयन से ज्यादा फायदा नही होने वाला है जब तक स्राप उन एरियाज के लिये स्कूल, हास्पिटल, होस्टल, पब्लिक स्कूल नही खोलेंगे, क्योंकि वहां की इकोनोमिक कंडीशन बहुत ही कमजोर है ! इस उनके बच्चे पढ़ नही सकते, पढ़ाई के लिये बाहर भी नहीं जा सकते । जहा-जहां ऐसे एरियाज है वहां पर फ्री होस्टल, फ्रो एजकेशन का इतजाम होना चाहिये । मै भ्रापको यह बताना चाहता हं कि वहां किण्चयन मिश्रनरी है उन्होंने फी स्कल खोले हुए हैं, फी होस्टल भी खोले हुए है भ्रोर इसका भ्रसर उन लोगों पर पड़ने वाला है । यह असर उन पर न पड़े भ्रौर किण्चयन न बनें इसके लिये गवर्नमेट को भी वहां पर फी होस्टल म्रादि खोलने पडेगे जहा लडके म्रयनी पुरो पढाई कर सके और बच्चे की होस्टल में रह सकें ! इस दृष्टि से यदि हम देखें तो हमें पता चलेगा कि जब तक उनके लिए पढ़ाई ग्रादि का पूरा इंतजाम नही होगा तब तक वे लोग तरक्की नही कर सकते है। मै चाहता हूं कि इन लोगो को जितने, ज्यादा से ज्यादा कंसेशन दिये जा सके उतने दिये जाने चाहिए ग्रौर ग्रपनो जल्दी तरक्की कर सके, यह बात तो ठीक है कि एरिया के बाहर के इलाके में भी उन लोगो को महलियते प्राप्त होंगी, लेकिन इन लोगो के बच्चों के लिये भी फ्रो भ्राश्रम, स्कूल, होस्टल का भी इंतजाम होना चाहिये। श्रौरवह श्रपनी तरक्की जल्द से जल्द कर सके श्रौर श्राम जनता बरावर स्थान प्राप्त कर सकें। इसलिए मै चाहता हू कि इन लोगो की बराबर का स्थान देने के लिए वे तमाम सहुनियते दी जानी चाहिये जिनसे ये लोग दूसरो के बराबर ग्रा सके। दूसरी बात मै यह कहना चाहना हू कि जैसा कि कहा गया है कि शेड्युन्ड कास्ट्रम ग्रीर गैंडयन्ड ट्राइब्स के लिये रिजर्वेशन सर्विमेस को रखा गया है, लेकिन हमारे देश में जो सफाई का कान करने

वाले लोग ग्रीर इनकी सबकास्ट के भी लोग है उनको उचित सिवसेस में जगह नही मिलती। इसलिए मेरा कहना यह है कि इन लोगों को, खामतौर पर चमार, मोची ग्रौर सफाई मजदूरों को सर्विसेज में कुछ न कुछ परमेन्टेज में प्रतिनिधित्व दिया जाना चाहिए । जब हम ग्रयने देश को एक सेकूलर स्टेट मानते है ग्रीर सब का बराबरी का हक देना चाहते है तो हमारा यह उद्देश्य होना चाहिए कि एक ही जमान के लोग ग्रागे न बढ़ें बल्कि सभी जमातों के लोग ग्रागे बढ़ें। ऐसी हालत मे यह जरूरी हो जाता है कि सब लोगों को सर्विसेज मे ग्राने के लिए बराबर का चान्स मिलना चाहिए । मैं समझता हूं कि हमारो मरकार इस बारे मे अच्छी तरह से सोच करके ऐसा इतजाम करेगी जिससे इन लोगों को सर्विसेज में उचित प्रतिनिधित्व मिल सके । प्रगर हम समानता के ग्राधार पर सब को ग्रागे बढने का मौका देगे ग्रौर शेड्यूल्ड कास्टम ग्रौर शेड्यूल्ड ट्राइब्ज के लिए पढ़ाई-लिखाई का उचित प्रवन्त्र करेंगे तो इससे इन लोगो को लाभ मिल सकेगा । स्रगर हम ऐसा नही करेंगे तो हमारे देश में कुछ लोग ही अर्गे बढ़ते जाएंगे श्रीर बाकी लाग पिछड जार्गे । इमलिए ग्राज जरूरत इस बात को है कि सब लोगो को ग्रौर खामतीर पर इन पिछड़े लोगो को आगे बढने का मौका दिया जाय।

दूसरी वान मुझे यह कहनी है कि हमारा देण सेकुलर स्टेट है। यहा पर सबको बराबर माना जाता है। जैसा कि होम मिनिस्टर साहब ने कहा है कि बहुन पिछड़ी जातियों के लिए वे एक दूसरा बिल लाने वाले है यह तो ठीक है कि इस बक पिछड़ी जातियों का इसमें शामिल नहीं किया गया है, लेकिन मैं यह कहना चाहता हूं कि हमारे देण में पिछड़ी जातियों की इकनोमिक कन्डीशन इतनी खराब है कि वे लोग तरककी नहीं कर पा रहे है। महाराष्ट्र में स्रोतारी, धोबी, भवारी, दिबर, भोई स्रोर कोष्टी जमान बहुन पिछड़ी हुई है। यह ठीक है कि जो लोग इनकम टेक्स देते हैं या जिनको प्रापर्टी है स्रोर जिनकी कन्डीशन बहुत स्रच्छी है शेड्यूल्ड कास्ट व शेड्यूल्ड ट्राईव के लागों की उनको वे कंसेशन नहीं मिलने चाहिए जो स्रन्य पिछड़ी

जातियों को मिलते हैं। ग्रगर हम पैसे वाले लोगों को भी सारे कंशेशन देने लगेंगे तो जिनकी इक-नोमिक कन्डीशन बहुत खराब है या जो लोग बैकवर्ड हैं उनको उन कसेशन्स का लाभ नही मिल सकेगा । मैं चाहता हं कि हमारे देश में जी शेड्युल्ड कास्टस स्रौर शेड्युल्ड टाइब्स के लोग है उनको सभी प्रकार के कसेशन मिलने चाहिए । गर्वनमेंट सर्विक्षेम में जो लोग ज्यादा पगार लेते है या इनकम टेक्स देते है उनको भी कन्सेशन नही मिलने चाहिये । इसके अलावा शेड्यून्ड कास्ट्स श्रीर भेड्युल्ड ट्राइब्ज के लिए वे सभी सहलियते प्रदान की जानी चाहिए जो उनकी तरकको के लिए श्रावश्यक है। जब हम उनको सत्र प्रकार के कन्सेशन देंगे तभी वे अन्य लोगों के बराबर ग्रा सर्केंगे । मुझे उम्मीद है कि मैंने जो ये दो तीन सजेशन दिये हैं इन पर मंत्री महोदय विचार करेंगे। इन शब्दों के साथ मैं इस बिल को सपोर्ट करता हू।

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chairman, Sir, I stand to support the Bill because it will immensely benefit the Scheduled Caste and Scheduled Tribe people who were restricted for getting the benefit within a scheduled area within a State and who were not getting the full benefit of mobility inside the State. It is a forward step in the scheme of a national policy regarding the welfare of Scheduled Caste and Scheduled Tribe people.

Sir, while supporting the Bill, I would like to read out the relevant provisions of the Constitution. The Constitution has prescribed certain measures to improve the conditions of socially and economically backward people and to bring them to the level of others. And as such they have provided that the President of India, in consultation with the Governor will proclaim an order and that will be placed before the Parliament and that will amend the list of the Scheduled Castes and Scheduled Tribes. Bill is definitely a step forward because it removes the restrictions on Scheduled Castes and Scheduled Tribes peoples' welfare benefits were confined to a particular area. They can now go to other places and they

will continue to get the benefits within the State. This restriction has now been abolished inside the jurisdiction of the State.

But, Sir, this is not a comprehensive Bill. It would have been much more welcome if a comprehensive Bill covering all the aspects for the amelioration of the weaker sections, the Scheduled Castes and the Scheduled Tribes, of this country had been brought forward. In this connection, Sir. I would like to submit two or three minor points and show to you how these people, by misuse of certain words, have suffered in my State. Now, on page 12 of the Bill at serial number 24 the word mentioned is 'Dewar'. The caste 'Keuta', a class of very backward fishermen found a place in the list of Scheduled Castes in the Order of 1950 but was not mentioned as such in the subsequently revised list of 1956. It was felt that the depressed fishing folk 'Keuta' did not find a place in the revised list because they came under the classification 'Dewar'. But the spelling of the word 'Dewar' has raised the doubt as to whether it refers to 'Dhewar', i.e., the fishermen. Sir. I submit through you to the hon. Home Minister that these concessions to the bulk of fishermen community variously known as 'Keuta' and 'Kaibarta' or Under Item 'Dewar'. 24-'Dewar' be continued and necessary clarification or modifications to this effect may be made. Sir, I come from a district which is a border district adjoining Bengal and Bihar. Just as one crosses the river on the other side the people belonging to fishermen communities are getting the benefits and not on this side. There is a long history behind it. The then Member of Parliament, Sri Uma Charan Patnaik also wrote to the then Deputy Minister of Affairs in this connection. The Scheduled Caste Commissioner also wrote to the Orissa Government that the word 'Dewar' will include other sub-communities and they also get the benefits. Due to subsequent wrong interpretation the people do not get the benefits now. These people sent a memorandum to the hon. Prime Minister and on that memorandum there was an inquiry by the State Government and the State

[Shri Santosh Kumar Sahu]

Government has also recommended that this anomaly should be removed. These people belonging to Keuta or Kaibarra are a backward people. They serve the society. They are economically very backward and it should be provided that the caste 'Dewar' includes these sub-castes also.

Now, Sir, I come to another caste 'Barik', whom we call barbers. They are doing service to the nation. In our list we have included 'Bariki' but not 'Barik'. people are doing immense service to the society. They are really serving the society. But we cannot say that untouchability should be the criteria for judging a Scheduled Caste as we have brought in legislation banning untouchability. So, Sir, it is basically the economic and social backwardness of a caste which should entitle it to be categorised as a Scheduled Caste. It is, therefore, requested the Bariki Caste should also get these benefits and the economic standard should be the criteria for declarations of Scheduled Castes and Scheduled Tribes at the national level.

I, therefore, want through you to seek clarification from the hon. Minister that these people who are socially and economically backward will be derived of these benefits and that because of some anomaly and some misunderstanding they will not be debarred and allowed to suffer.

Lastly, Sir, removal of area restrictions by the Government of India is a very good thing for which the hon. Prime Minister has to be congratulated and the people should express their indebtedness. I hope, Sir, that when the Home Minister brings a comprehensive Bill the area restrictions of all throughout the country will be removed and he will consider all these points. Thank you.

श्री भद्रया राम मुण्डा (विहार) : उपमभाध्यक्ष महोदय, माननीय गृह मंत्री ने श्रादिवासियो श्रीर हिरिजनो के संबंध में जो बिल इम मदन में उपस्थित किया है मैं उसका समर्थन करता हूं। यह बिल ग्राज से 10 वर्ष पहले ग्राना चाहिए था क्योंकि उस समय, सन् 1967 में, एक कमेटी बनाई गई थी

दोनो सदनों के सदस्यों की, और उस कमेटी ने सारे देश में घूम कर ऐसे लोगों की सूची बनाई थी जो कि, 1950 में जो सूची बनी थी, उसमे से वे लोग छूट गये थे। लेकिन किसी कारण-वश वह रिपोर्ट सदन में नही आई और ऐसे लोग 10 वर्ष तक मारी मुविधाओं में बंचित रह गये। अब 10 वर्ष बाद यह बिल लाया गया है और मुझे आशा थी कि यह बिल पूरी तरह से दुरूस्त होकर आएगा लेकिन जहा तक हम देख रहे हैं, ऐसा नहीं है। इसमें भी बहुत सी बुटिया रह गई हैं।

पहली बात तो मैं यह कहना च।हंगा कि म्रादि-वासी ग्रौर हरिजन देश के नागरिक है ग्रौर देश के नागरिक होने के नाते इन को देश के किसी भी भाग में रहने का, कोई व्यवसाय करने का श्रीर कोई संपत्ति रखने का वैसा ही श्रधिकार है जैसा अन्य लोगों को है, इसलिये इन को जहां कही भी इस देश के किमी हिस्से में वे जाएं वहां उन्हें परी सविधाएं तब नक मिलनी चाहियें जब तक ग्रादिवासी श्रौर हरिजनो को सुविधाए मिलती रहेगी। लेकिन ऐसा नहीं हो सका ग्रीर इसमें यह व्यवस्था रख दी गई है कि किसी राज्य में या किसी संघ क्षेत्र में जो बनाई गई सुची है उसके अंतर्गत कोई आदिवासी या हरिजन हो तो वह उस क्षेत्र के ग्रंदर जब तक रहेगा तब तक उसको सुविधाएं मिलेंगी लेकिन इस तरह से भी नहीं हो रहा है; एक क्षेत्र या एक संघ क्षेत्र के ग्रंदर भी ग्रलग ग्रलग क्षेत्र बनायी गयी है श्रौर उसमें कुछ लोगों को सीमित रखा गया है। मैं समझता हू, यह संविधान के बिलकुल प्रतिकल रखा गया है। संविधान के ग्रार्टिकल 342 (1) में कहा गया है:

"The President may with respect to any State or Union Territory, and where it is a State . . . , after consultation with the Governor thereof, by public notification, specify the tribes or tribal communities or parts of or groups within tribes or tribal communities which shall for the purposes of this Constitution be deemed to be Scheduled Tribes in relation to that State (or Union territory), as the case may be."

एक स्टेट ग्रौर एक यूनियन टेरिटरी की बात यहां पर है। लेकिन ग्रापने हर क्षेत्र में ग्रलग–ग्रलग हर ٠Ĥ.

या

कही किसी तहसील में श्रापने श्रादिवासी

दिया है--कही किसी जिलें

(Amdt) Bill, 1976

Scheduled Tribes Orders

हरिजन को रख दिया है। इस लिस्ट में मैने देखा है सब इसी तरह से है चाहे बिहार में जाइए, चाहे ग्रांध्र में जाइए चाहे तामिलनाडु में जाइए, चाहे महाराष्ट्र में जाइए, चाहे कही ग्रौर जाइए। यह सुविधा मिलने की त्र्यवस्था सम्पूर्ण राज्य में होनी चाहिये; सम्पूर्ण भारत में तो ऋापने नहीं किया है कम से कम पूरे राज्य में ये मुवि-धाएं उन को मिलनी चाहिएं थीं लेंकिन ऐसा नहीं है। एक स्टेंट के ग्रंदर भी ग्रापने ग्रलग-म्रलग क्षेत्र बना दिया है जहा म्रापने उन को सीमित रख दिया है।

मैं समझता हूं कि यह संविधान के खिलाफ है। मैं माननीय मंत्री जी से निवेदन करना चाहता हं कि यहां जो गड़बड़ी है इसको श्राप हटाइए श्रौर कम से कम एक स्टेट के श्रन्दर जो भी ट्राइबल हों, भेड़युल्ड कास्ट हों उन मब को मुविधाएं प्राप्त हों ऐसी व्यवस्था कीजिये ।

जो लोग ग्रपने क्षेत्र से बाहर चले जाते है उनको ग्राप कोई सुविधा नहीं दे रहे हैं। बिहार, बंगाल, उडीसा ग्रौर मध्य प्रदेश से लाखों की संख्या में हमारे लोग ग्रासाम गये हुये हैं जिनकी संख्या कई हजार की है। इसी तरह से 20-25 हजार हरिजन अन्डमान निकोबार द्वीप समह में पहुंचे हुए हैं, लेंकिन इन तमाम लोगों को किसी तरह की मुविधाएं नहीं मिल रहीं हैं। मैं ग्राप से कहना चाहता हूं कि स्रासाम, जहां हजारों की संख्या में भ्रादिवासी श्रौर हरिजन गये हुए है। श्राज से 50 वर्ष पहलें ग्रामाम बिलकुल जगल था, वह कोई चाय-बागान नहीं था। श्रंग्रेजी शासन ने बगाल, बिहार, उडीसा ग्रौर मध्य प्रदेश से ग्रादि-बामी लोगों को लें जाकर जंगल कटवाये, चाय-बागान बनवाये, नमाम रास्ते बनवाये, लेकिन ग्राज उनको कोई फेमिलिटी नहीं है-यहा तक कि अंग्रेजी शासन में इन चाय-बगानों मे काम करने वाले हरिजनो ग्रौर ग्रादिवासियो के लिये ग्रासाम विधान सभा में चार स्थान सुरक्षित थे ग्रौर इस कारण म्रादिवासियों ग्रौर हरिजनो को म्रासाम असेम्बली में भी बैठने का मौका मिलता था और श्रपनी तकलीफों को मुनाने का मौका मिलता था, वह भी श्रव खत्म कर दिया गया है। इस तरह भासाम में गये हुए आदिवासियों को किसी तरह की मुविधाएं नहीं मिल रही है। कहने

का मतलब यह है कि ग्राप इस रेस्टि़क्शन को हटा दीजिए ग्रादिवासी ग्रौर हरिजन जहा-कही भी जायें उनको मुविधा दीजिये क्योंकि यह व्यवस्था तो ग्रस्थायी रूप में है। हम नहीं चाहते कि श्रादिवामी ग्रौर हरिजन हमेशा इन मुविधाग्रो का उपयोग करने रहें। हम चाहते है कि एक निश्चित ग्रवधि के ग्रन्दर हर तरह की मुविधा देकर भ्राप हमको इस लायक बना दीजिये जिससे वे ग्रौर लोगों के साथ चल मकें। उसके बाद ये मुविधाएं देना बन्द कर दीजिये। जब तक यह नहीं होता तब नक थे सुविधाएं जारी रिखए। इसके साथ ही मुझे यह भी कहना है कि ग्राज तक स्रापने जो मुविधायें दी है उनका भी ठीक से इन्तजाम नही हो सका स्त्रीर इसीलिये स्नापको जरूरत पड़ रही है ग्रीर इन लोगों के लिए ग्राप अवधि बढ़ाते चलें जा रहे हैं। जैसा कि अभी माननीय कूम्भारे जी ने कहा श्रौर एक दूसरे साथी ने भी कहा, ब्रादिवासियों के बीच में ब्रांग्रेजों के समय से ही हजारों की संख्या में ईसाई मिशनरी काम कर रहें हें ग्रौर उन्होने कई लाख लोगों को कन्वर्ट भी कर लिया है। विदेश से अपार धनराशि स्ना रही है स्नौर उनके बीच काम हो रहा है। उनके बीच में ग्रच्छे-**अ**च्छे कालेंज और विद्यालय चल रहे हैं **धौ**र उनमें उनके लड़के पढ़ रहे हैं। जो लोग कन्वर्टेड नहीं है उनका वहा कोई स्थान नही है। कन्वर्टेड लोग बाकी म्रादिवासियों से बहुत म्रागे बढ़े हुए है। 100 वर्षों से उनके बीच में काम हम्रा है। म्राज वे उन्नत समाज के लोग हो गये हैं। उनमें ब्राह्मणों से भी कन्वर्टेंड लोग हैं, कायस्थों से भी कन्वर्टेंड लोग है ग्रौर बनियों से भी कन्वर्टेंड लोग हैं तथा ग्रन्य ग्रादिवासियों से भी बाकी म्रादिवासियो से यह कह दिया गया है कि इन लोगों से कम्पीटीशन करके, प्रतियोगिता में उत्तर कर मुविधा लो, हमने सुविधास्रों का इन्तजाम कर दिया है। इस प्रकार जो हो रहा है इससे **ब्रादिवासियो का कल्याण नही हो रहा है ब्रौर** जो पिछड़े लोग है वे पिछडे ही रह रहे हैं। इसीलिये कई मालो से लोग कह रहे है कि कन्वर्टेंड ग्रौर न कन्वर्टेंड लोगो के लिये ग्रलग-म्रलग इन्तजाम कर दो। कन्वर्टेड लोग मारी मामाजिक बातो को छोड़ देते है, पर्वत्यौहार, पूजा-पाठ सब कुछ धलग जाना है

श्री भइयाराम मुण्डा

सब कुछ ग्रलग हो जाता है। मै यह नहीं कहता कि ऐसे लोगो को कोई सुविधा नही दीजिये। ग्राप उन को भी मुविधायें दीजिये लेकिन ग्रलग से दीजिये ताकि बैंकवर्ड लोग ग्रासानी से उन सुविधास्रों का लाभ उठा सकें। लेकिन स्राज ऐसा नहीं हो रहा है। दूसरी, ग्रौर, जैसा कि कूम्भारे जी ने कहा जो हरिजन ईमाई हो गये हैं, बिदधस्ट हो गये है या जिन्होने इस्लाम धर्म ग्रहण कर लिया है उन की सुविधायें ग्राप ने समाप्त कर दी । पिछले 25 वर्ष में कितने ही लोगों को इस के कारण नुकसान उठाना पड़ा है ग्रौर किनना नुकसान उठाना पड़ा है इस को वे लोग ही जानते है। मै समझता हूं कि यह नीति सेक्लरिज्म के बिलकूल खिलाफ है श्रीर ऐसा नहीं होना च।हिये। जैसा श्रादिवासियों के साथ होता है बसा ही उन के साथ भी होना चाहिये तभी मही माने मे समानता होगी भ्रौर तभी मालम होगा कि एकमा न्याय हो रहा है। लेकिन आज ऐसा नहीं है इससे आदिवासियों ग्रीर हरिजनो के बीच में बडी निराशा है। इस तरह का भेद नही होना चाहिए। वे भी भारत के नागरिक हैं स्त्रीर बहुत बहादर जाति के लोग है। ग्रादिवासियों के लिए मैं कहना चाहता हं कि पहाड़ों के बीच में रहने के कारण उन मे इतनी क्षमता है कि वे भारत के किसी बीहड से बीहड क्षेत्र में भी जा कर⁄ रह सकते है ग्रौर दृश्मनो के साथ लड़ सकते है। पिछला युद्ध जो कि बगला देश से हम्रा था उसमें पहाड के जो म्रादिवासी गये थे वह पहाडी क्षेत्र में जा कर इतना लडे कि उन्होने दुश्मन के छक्के खुड़ा दिये। एक आदि-वासी जो हमारे जिले के ही है, बिलकूल जंगल के श्रादमी है, वह गरीब घर का था। उसका नाम ग्रालवर्ट है। वह र्पूर्वी क्षेत्र में लड़े श्रौर किनने ही लोगों को मारते हुए शहीद हो गये। भारत सरकार ने उनको परमवीर चक दिया है। इस के लिये मै सरकार को वधाई देना हं।

श्री एन० एच० कुम्भारे : पाकिस्तान बार्डर पर भी ऐसे लोग गये हैं।

श्री भइया राम मुण्डा : ऐसे लोगों को कमजोर बना कर रखना देण के लिये खतरनाक है। ये तो आप के अमेट है। इसलिये जो भी आप योजनाये बनाते है उन का ठीक से इप्लीमेटेशन (Amdt) Bill, 1976 होना चाहिये और एक निश्चित स्रवधि के संदर उनको स्राप इस लायक बना दीजिये कि वे स्राप के साथ कंधे से कधा मिला कर देश के निर्माण मे स्रपना योगदान दे सकें।

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ग्रंत मे मैं कहना चाहना हूं ग्रादिवासियों के सबध में कि उनकी म्रपनी श्रपनी भाषायें हैं। हर प्रांत में ग्रपनी श्रपनी भाषाएं हैं, लेकिन पढ़ने ग्रीर लिखने के लिये उनको दो भाषायें सोखनी पडती हैं-एक तो भ्रपने प्रान्त की भाषा ग्रौर दमरे अग्रेजी । यह दोनो भाषायें उनके लिये फारेन लैंग्वेज है ग्रौर दोनो भाषाग्रों को सीख कर नौकरी चाकरी में भ्राप के लड़को के साथ उनको बैठना पडता है। हिन्दी भी उन की मातृ भाषा नही है ग्रौर ग्रंग्रेजी भी नहीं है ग्रौर ग्राप : की भ्रपनी मात भाषा है। सिर्फ ग्राप को श्रग्रेजी ग्रपने लड़को को सिखानी पड़नी है। तो ग्राप के लड़को के साथ ग्रादिवासी लड़के कैसे मुकाबला कर सकते है, लेकिन नौकरी में जब इंटरव्यु होता है या टेस्ट होता है तो जितना ग्राप ग्रपने लड़के को योग्य समझते हैं उतना हो ग्रादिवासी लड़के को भी समझने लगते है। उनकी जो सुरक्षित सीट है वह भी उन्हे नहीं मिलती है। स्राजकल तो ऐसा भी नियम रखा गया है कि तीन वर्ष तक कोई उम्मीदवार न मिले तो वह सीट डि-रिजर्व हो जायेगी । बहत जगह जान-बुजकर भी डि-रिजर्व किया जाता है। इस कारण भ्रादिवासियों को जितनी संख्या मे सेवाग्रो मे ग्राना वाहिए उतनी संख्या मे नहीं ग्रा सके है।

दूसरी बात मै यह कहना चाहता हू कि मैंने यह लिस्ट देखी है। इसमे पता नहीं, माननीय मत्नी जी इसका जवाब देगे, 1971 की जनगणना के अनुसार उत्तर प्रदेश में आदिवासियों की संख्या 1,98,565 है, दादरा और नगर हवेली में 64,445, गोवा, दमन और दीव मे 7,665, लक्कादीव, मीनीकाय और मिनीदीव द्वीपममूह में 29,540 दिखाई गई है। यह पापुलेशन 1971 की है। लेकिन इस बिल में सब खत्म हो गये, कही जिक तक नहीं है। उत्तर प्रदेश, दादरा और नगर हवेली, गोवा, दमन और दीव का कही जिक नहीं है। पता नहीं क्या हो गया। मत्नी जी ने इसका कारण भी नहीं बतलाया क्यों ऐसा हो गया। यह आष्ट्वर्य की बात है।

उप-सभाध्यक्ष (श्री लोकनाय मिश्र) : जब जवाब देगे तब बतायेगे ।

श्री भइया राम मृण्डा : पता नही यह लोग कहा चले गये, हिमालय की ग्रोर चले गये या कहां गये ये पता नहीं चला। मै मानीनय मंत्री जी से निवेदन करता हूं कि इसकी जांच करे भ्रौर विधेयक लाकर इनको फिरसे बनायें। इन शब्दो के साथ में माननीय मंत्री जी को धन्यवाद देता हं ग्रौर निवेदन करता हूं कि मेरे इन तमाम मुझावो पर ध्यान दें। जय हिन्द ।

SHRI V. C. KESAVA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir, I wel-The Minister has stated come this Bill. that this is a non-controversial Bill and I agree with him.

Sir, this Bill has come to the Members only today. Of course the Bill had been introduced in the Lok Sabha during the last session but it was not discussed at that time and the Bill was not supplied to the hon. Members of this House.

Sir, there are many mistakes in the Schedule. Of course the hon. Minister has stated that there is no possibility of including or excluding any caste in the Schedule. But, Sir, as regards the names of the castes, there are many names which are wrong, some with the wrong spelling, and some names are factitous also. So far as the list of Scheduled Castes for Andhra Pradesh is concerned, the name against No. 9 is Beda Jangam, Budga Jangam. Sir, Jangam is a caste but what is Beda Jangam? In Andhra Pradesh there is no Beda Jangam, Malajangam of course is there. So, instead of putting Malajangam they have put Beda Jangam here. Now Malajangam who are actually a Scheduled Caste won't come into this list at all. Probably these Malajangams have been agitating for the inclusion of their name. Their name has not been included but some other name has been included here. So also, Sir, is No. 17-Dakkal, Dokkalwar. Actually the name is Dekkala. What is Dakkal? There is a mistake of not putting the correct vowels which must be accepted by the officers concerned and corrected. Other- | Sikhs because they want to hide their caste;

wise this will give some concessions to some other castes and the castes which should be Scheduled Castes may not be getting any concessions. So also, Sir, is No. 20. Take No. 20-Dombara is there. It is wrong; it must be Dommara. There is no caste like Dombara in Andhra Pradesh. Take No. 21-Ellamalawar, Yellamalawandlu. Yelama is a community. They are said to be the ex-rulers. Yelamavaru we call them. There is some spelling mistake here. Here it is said, Ellamalawar. Our Chief Minister comes from Yelamavaru community. If Yelamavaru comes under this. I do not know where Take No. 29-Jambuvulu. we are going. are actually called Jambavalu or Jambavantulu. Take No. 52. It is Pambada here. It should be Pambala. I would request the Minister that his Ministry should correct all these mistakes. In the case of the Scheduled Tribes also, there is some confusion. Many other castes convert themselves into the Scheduled Castes and Scheduled Tribes in order to get some benefits. That is happening. There are Konda Reddi and Konda Kapu in the Andhra list of Scheduled Tribes. As you know, Sir, Reddis are a very powerful caste in Andhra Pradesh. They are landlords. Of course, there may be one or two poor people also. What are they doing? These people add Konda before their names, get concessions, get selected to the IAS and IPS. I know of one case. A district collector who was a Kapu, a rich community in Andhra Pradesh, added Konda before his name. Kondakapu became a Schedule Tribe and he got himself selected to the IAS. Nobody cares for that. Like that, there are so many IAS and IPS officers. change their names or add some Scheduled Caste or Scheduled Tribe names and come into this list and get jobs thereby, cheating the Government and getting something.

As regards my friends here, they have been arguing that if a person changes his religion, he also should be taken as a Scheduled Caste. They change their religion only to hide their caste. and others are becoming Neo-Buddhists or

they want to tell others that they come from a higher caste, so that they may get some respect by calling themselves as non-Scheduled Castes. Like that, they are getting into Buddhism or Sikhism or into So, in the Constisome other religion. tuent Assembly it was discussed threadbare and it was decided that only a Scheduled Caste who belongs to the Hindu religion and who worships the Hindu gods should be treated as a Scheduled Caste.

Scheduled Castes and

[Shri V. C. Kesava Rao]

But later on, after representations from some of these neo-Buddhists or some Sikh Scheduled Castes, some concessions have been given to them. There is no casteism in Sikkhism. I do not know how a Schefuled Caste man calls himself a Scheduled Caste when there is no casteism in Sikhism. There is no casteism in Jainism. There is no casteism in Buddhism.

PROF. N. M. KAMBLE: Probably the hon. Member does not know that there are Mazbi Sikhs who are treated as Scheduled Castes by the Sikhs themselves.

SHRI V. C. KESAVA RAO: That may be your idea. But at the time of the preparation of the lists, I was there as a member of the Constituent Assembly. was discussed threadbare and it was said that only persons professing the Hindu religion and worshipping Hindu gods should be treated as Scheduled Castes. Now, I do not know why neo-Buddhists. . .

SHRI N. H. KUMBHARE: It may be in an Act of Parliament, but it is not in the Constitution. Can you show me where in the Constitution it is said that this should be restricted only to Hindus?

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): Mr. Kumbhare, you had your say. Even supposing that he makes a wrong statement, you cannot get up any time you want that way.

SHRI V. C. KESAVA RAO: Another thing is, in Andhra Pradesh long back, some decades back, there were some Christian Scheduled Castes and Christian Scheduled Tribes. Even Reddys were sometimes Christians. They had become Chris-

tians thinking that the British Government would give them all facilities. They got all facilities including educational facilities. They started schools in Christian localities. Now what they are doing is-they are cheating the Scheduled Castesactually they are calling themselves Mala, Madiga and Chamar and they are coming They have all the facilities for education, whereas a Scheduled Caste man in a village cannot educate his child properly. But the Christians by calling themselves Mala or Madiga or Chamar getting all the facilities and they are coming into power. His father is a Christian; his grandfather is a Christian; his religion is Christianity; he goes to Church everyday; he marries a Christian girl. But for the purposes of these benefits, he calls himself a Scheduled Caste man. Many such cases are there. Everyday it is happening. These Christians are calling themselves Scheduled Castes or Scheduled Tribes and are getting iobs. There are many such IAS and IPS But the actual Scheduled Castes officers. people hardly come up to graduation because the difference is there between the Christians and Scheduled Castes in The Christians send matter of education. their children to good schools, whereas the Harijan boys cannot go to a good school. They have to go to the village elementary So their standard will not come school. up to the level of the Christians. So like this, Christians in Andhra Pradesh cheating, by saying that they are Scheduled Castes even though they profess Christianity and belong to the Christian religion. I will request the hon. Minister to enquire into these things and see that something is done to the Scheduled Castes. As regards the lists, I once again request the hon. Minister to correct them, whether they are clerical mistakes or spelling mistakes.

Sir, lastly in Andhra Pradesh the fishermen community has been trying to get included in the list of Scheduled Tribes. These fishermen live on the sea coast. The State Government has also recommended that they should be included in the list of Scheduled Tribes. But so far it has not been done. They have sent representations

Minister and so many other Ministers also. I think these fishermen require sympathetic consideration. If it is not possible to include them now, I will request the hon. Minister to consider their inclusion at a Thank you. future date.

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): Mr. N. K. Bhatt. He is not here. Now, the hon. Home Minister The House will reply at two O'clock. stands adjourned till 2 p.m.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at three minutes past two of the clock, the Vice Chairman (Shri Lokanath Misra) in the Chair.

THE SCHEDULED CASTES AND SCHE-**DULED TRIBES ORDERS (AMEND-**MENT) BILL, 1976-contd.

SHRI K. BRAHMANANDA REDDI: Mr. Vice-Chairman, Sir, all the hon. Members who were kind enough to speak on the Bill have supported the measure and are due to them. therefore my thanks an elaborate Under the circumstances, reply may not be necessary.

Though I claimed at the outset, in my opening remarks, that this Bill is a noncontroversial one and that there could be no objection to the provisions of the Bill, still, since the honourable Members supporting the measure have made certain observations, I think they call for a reply.

I will take up those points one by one and try to reply to them to the best of my ability. Shri Bhola Prasad has spoken about the delimitation of constituencies not having been done properly in the Monghyr district of Bihar and he has also said that recruitment is not properly done and that the reservation policy is not being properly implemented. These are, broadly speaking, outside the scope of this Bill. However, 1 would like to say that, subject to cor-

to the hon. Prime Minister, the hon. Home rection, the delimitation of constituencies is done by the Election Commission and, if I remember right, a Scheduled Casto seat is delimited not only on the basis of census, not merely on the basis of the total population, but also on the concentration of the Scheduled Caste population. It may be that in an area, they may be more and it may be that in an area, they may be less. But still the concentration may be more and, therefore, that seat may attract reservation. -this is also subject to correction-another impression which we generally gather is that wherever delimitation is to be made in contiguous constituencies, they make the changes. However, I can tell the honourable Members that the delimitation of the constituencies is purely the job of the Election Commission and the Election Commission is assisted by the Members of Parliament and the members of the local committees which are purely advisory bodies.

> SHRI SRIMAN **PRAFULLA** GO_{\bullet} SWAMI (Assam): The committee consists of members on the basis of 5:5.

SHRI K. BRAHMANANDA REDDI: That is right. Now, so far as the reservation policy is concerned, Sir, as you know, it is the particular concern of the Government that the reservation policy that has been made either for the Scheduled Caste or for the Scheduled Tribe should be implemented both in letter and in spirit. Though there might have been lapses here and there on account of various factors. I do not want to go into those details just But in later years we see that by and large these reservation provisions are adhered to. And, Sir, it is a matter of gratification also to know that even in the IAS, IPS, etc., in recent years, all seats are filled by the Scheduled Caste and Scheduled Tribe candidates.

SOME HON. MEMBERS: Not all; only the quota seats.

SHRI K. BRAHMANANDA REDDI: Obviously. Not all the seats, but only the seats reserved for them. It means that.